

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2284**  
ANSWERED ON 08/08/2025

**ENTRY OF FINISHED JUTE GOODS FROM BANGLADESH**

2284 SHRI RITABRATA BANERJEE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :-

- (a) whether Government is aware that while the import of raw jute through West Bengal Land Ports has been restricted or delayed on security and geo-political grounds, finished jute goods from Bangladesh continue to enter almost freely;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the remedial measures adopted by Government to stop the finished jute goods from entering India?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY**

(SHRI JITIN PRASADA)

(a) to (b) The import of jute through land ports has been restricted to ensure that the domestic interests may be safeguarded. DGFT vide Notification No. 21/2025-26 dated 27.06.2025 and Corrigendum dated 17.07.2025 has restricted, the entry of specified HS codes of jute and jute related products (as provided in the table below) and the import of these goods are allowed only through Nhava Sheva seaport.

<b>Sl. No.</b>	<b>HS Code</b>	<b>Item Description</b>	<b>Import Policy /Port restriction</b>
(i)	530130	Flax tow and waste (including yarn waste and garnetted stock)	Import from Bangladesh shall not be allowed from any land port on India Bangladesh Border.  However, it is allowed only through Nhava Sheva Seaport.
(ii)	530310	Jute and other textile bast fibers, raw or retted	
(iii)	530390	Jute (excluding flax, true hemp and ramie)	
(iv)	530610	Single flax yarn	
(v)	530710	Single yarn of jute or of other textile bast fibers	

(vi)	530720	Multiple folded	
(vii)	530919	Woven fabrics or flax	
(viii)	530929	Woven fabrics or flax	
(ix)	531010	Unbleached woven fabrics of jute or of other textile bast fibers	

(c) The Government through DGTR undertakes sunset review investigation of jute goods imported from Bangladesh and issues Anti-Dumping Duty (ADD) on jute goods in order to make the level playing field. Vide notification dated 30.12.2022, the Government announced ADD on jute goods for a period of five years.

The Government continues to regularly review the trade flows and import patterns of jute from Bangladesh with a view to protect the overall interests of all Indian stakeholders in the jute sector.

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